



JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, DHANBAD -834004
Phone.: 2400851, 2400852, 2400979 Fax: 0651- 2400850, Web Site – www.jspcb.nic.in

Ref. No. - B-41.....

Ranchi, dated: - 08/01/2021

ACTION TAKEN REPORT BY THE JHARKHAND STATE POLLUTION CONTROL BOARD FOR COMPLIANCE OF THE HON'BLE NGT ORDER DATED 23/09/2020 IN O.A. NO. 164/2019, RESIDENTS OF PICHHARI PANCHAYAT, DISTRICT BOKARO VERSUS STATE OF JHARKHAND.

1. The Hon'ble NGT Principal Bench, New Delhi vide its order dated 23/09/2020 directed the State PCB to file an action taken report before the next date by e-mail at judicialngt@gov.in.
2. In light of the above direction, an order was issued to M/s Pichri Open Cast Project vide Board's Ref. No.: B - 1589; Ranchi, Dated 13/10/2020 to submit the Environmental Compensation within 10 days of receipt of the order otherwise legal action will be initiated against you as per law. (Photocopy of Board's Ref. No.: B - 1589; Ranchi, Dated 13/10/2020 is annexed as Annexure - I).
3. Again a direction under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1974 was issued to M/s Pichri Open Cast Project vide Board's Ref. No.: B - 1864; Ranchi, Dated 26/11/2020 to submit the Environmental Compensation within 10 days of receipt of the order otherwise legal action will be initiated against you as per law. (Photocopy of Board's Ref. No.: B - 1864; Ranchi, Dated 26/11/2020 is annexed as Annexure - II).
4. M/s Pichri Open Cast Project has submitted its reply vide its Ref. No. - PO/Pichri/2020-21/2334, dated - 02/12/2020 in respect of order passed by JSPCB, Ranchi, vide Ref. No. - B - 1864, Ranchi, dated 26/11/2020. In its reply the Unit has prayed that as the Appeal Case No. 05/2020 is pending/subjudice before the learned Board of Revenue, and appealed not to take any coercive action till the disposal of the appeal. (Photocopy of Units' Ref. No. - PO/Pichri/2020-21/2334, dated - 02/12/2020 is annexed as Annexure - III).
5. The open cast mines is not in operation since 2003, so no new OB dumping is taking place.


(Rajeev Lochan Bakshi)
Member Secretary



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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By Email

Hon'ble NGT Matter
Urgent

Ref. No..... B-1589

Ranchi, Dated... 13/10/2020

From,

Rajeev Lochan Bakshi,
Member Secretary.

To,

The Project Officer,
M/s Pichri Open Cast Project,
Bokaro, Jharkhand.

ORDER

Whereas, you were directed vide Board's ref. No. B – 1347 Ranchi, dated 06/11/2019 to submit the Time Series Map w.r.t. Pichri Open Cast Project.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 1359, Ranchi dated 08/11/2019.

Whereas, Show Cause hearing was availed by your Unit on 11/11/2019 and the Unit's Representative has asked for one week time to submit the Time Series Map w.r.t. the Unit.

Whereas, you were directed to submit the Time Series Map during the show cause hearing vide letter no B – 1369 Ranchi, dated 11/11/2019.

Whereas, you have submitted the reply of directions vide Ref. No. : - PO(Pichri)/2019/118 dated 12/11/2019.

Whereas, you were directed to submit an interim Environmental Compensation of INR1,00,00,000.00/- (One Crore Only) within 5 days vide Board's Ref. no. B-92, Ranchi, Dated 16/01/2020.

Whereas, the interim Environmental Compensation has not been submitted in the Board till now.

Whereas, the Hon'ble National Green Tribunal in its judgment dated 23.09.2020 in O.A. No 164/2019 (copy enclosed) has directed the Board to submit its action Taken Report in the abovementioned matter.

Now, therefore, in light of the above once again you are directed to submit the Environmental Compensation within 10 days of receipt of this letter otherwise legal action will be initiated against you as per law.

Sd/-

(Rajeev Lochan Bakshi)
Member Secretary

Memo No... B-1589

Ranchi, Dated... 13/10/2020

Copy to: The Chairman cum Managing Director, CCL Hq, Darbhanga House, Ranchi for information and necessary action from his end.

Rept. 13/10/2020
(Rajeev Lochan Bakshi)
Member Secretary

GAS



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

ANNEXURE-II

116

By Email

Hon'ble NGT Matter
Urgent

Ref. No. B-1864

Ranchi, Dated. 26/11/2020

From,

Rajeev Lochan Bakshi,
Member Secretary.

To,

The Project Officer,
M/s Pichri Open Cast Project,
Bokaro, Jharkhand.

Sub: - Direction under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1974 – Regarding.

Whereas, you were directed vide Board's ref. No. B – 1347 Ranchi, dated 06/11/2019 to submit the Time Series Map w.r.t. Pichri Open Cast Project.

Whereas, a show cause notice was issued to your unit vide Boards' Ref No. B- 1359, Ranchi dated 08/11/2019.

Whereas, Show Cause hearing was availed by your Unit on 11/11/2019 and the Unit's Representative has asked for one week time to submit the Time Series Map w.r.t. the Unit.

Whereas, you were directed to submit the Time Series Map during the show cause hearing vide letter no B – 1369 Ranchi, dated 11/11/2019.

Whereas, you have submitted the reply of directions vide Ref. No. : - PO(Pichri)/2019/118 dated 12/11/2019.

Whereas, you were directed to submit an interim Environmental Compensation of INR1,00,00,000.00/- (One Crore Only) within 5 days vide Board's Ref. no. B-92, Ranchi, Dated 16/01/2020.

Whereas, the interim Environmental Compensation has not been submitted in the Board till now.

Whereas, the Hon'ble National Green Tribunal in its judgment dated 23.09.2020 in O.A. No 164/2019 has directed the Board to submit its action Taken Report in the abovementioned matter.

Whereas, you were directed to submit the Environmental Compensation within 10 days of the receipt of the 'Order' issued vide Boards' Ref. No. – B – 1589, Ranchi/Dated 13/10/2020.

Now, therefore, in light of the above and exercising the powers vested under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 & under section 31(A) of the Air (Prevention & Control of Pollution) Act, 1974 the competent Authority has been pleased to give you a final chance to submit the Environmental Compensation within 10 days of receipt of this letter otherwise legal action will be initiated against you as per law.

Rajeev
(Rajeev Lochan Bakshi)
Member Secretary



सेंट्रल कोलफील्ड्स लिमिटेड
(भारत सरकार का एक उपक्रम)
CENTRAL COALFIELDS LIMITED
(Govt. of India Undertaking)
A Miniratna Cat-1 Company



Office of the Project Officer, Pichri OCP
P.O.- Phusro, Distt - Bokaro

Ref. No.- PO/Pichri/2020-21/ 2334

Dated:- 02.12.2020

To,
The Member Secretary
Jharkhand State Pollution Control Board
TA Division Building,
HEC, Dhurwa, Ranchi - 834004.

Sub: Reply in respect of order passed by JSPCB, Ranchi, vide Ref. No. B-1864 Ranchi, dated 26.11.2020 addressed to Pichri Open cast Project.

Dear Sir,

We are in the receipt your letter No. vide Ref. No. B-1864 Ranchi, dated 26.11.2020 by Member Secretary JSPCB, Ranchi addressed to Pichri Open Cast Project.

Previously also with respect to the (letter vide Ref. No. B-1589 Ranchi, dated 13.01.2020) reply already submitted to JSPCB, Ranchi vide letter Ref. No.- PO/Pichri/2020-21/111, Dated:- 20.10.2020 (Copy enclosed) for which no mention is made in the letter under subject. Reply with respect to above mentioned subject letter is following:

It is worth stating that the management of Pichri OCP has filled an appeal under u/s 28 (1) of the Water(Prevention and Control of Pollution)Act,1974 and Section 31 (1) of the Air (Prevention and Control of Pollution) Act,1981 before the Board of Revenue, Jharkhand which has been registered as appeal Case No. 05/2020 (The Project Officer, Pichri Open Cast Project V/s Jharkhand State Pollution Control Board).

Appeal Case No. 05/2020 was taken for hearing on 04.03.2020, by the Board of revenue and after hearing the parties, the learned board was pleased to admit the appeal and directed JSPCB to file its reply/Counter affidavit and next date was fixed on 03.04.2020.

However JSPCB has not filled the counter affidavit as directed by the Board of Revenue. Case was again listed on 03.04.2020, however due to COVID-19 pandemic; Case was adjourned till further orders.

Certified copy of the order dated 03.04.2020 and 04.03.2020 passed in appeal case No.5/2020 is marked as (Annexure-A).

We would also like to state that from perusal of the order dated 23.09.2020 passed by Hon'ble National Green Tribunal in O. A. No. 164/2019, it is gathered that the JSPCB has submitted before the Hon'ble NGT that the pichri OCP has asked 45 days time for making payment of interim Environmental Compensation of amount of INR One Crore, which is factually not correct. As a matter of fact by letter No. PO (Pichri)/141 dated 27.01.2020, the Project officer had stated that "The proposal for payment of penalty is under scrutiny at competent level, which may take some time for finalization. It is requested to you for giving some time (approx 45 days) for the same."

Xerox copy is marked as

(Annexure-B).

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02.12.2020

11/12/2020



सेंट्रल कोलफील्ड्स लिमिटेड
(भारत सरकार का एक उपक्रम)
CENTRAL COALFIELDS LIMITED
(Govt. of India Undertaking)
A Miniratna Cat-1 Company

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TT
एक कदम स्वच्छता की ओर

In view of above facts it is most respectfully prayed, that as the appeal Case No. 5/2020 is pending/subjudice before the learned Board of Revenue, no coercive action be taken against the management till the disposal of the appeal being appeal Case No. 5/2020.

Thanking you

Encl: Annexure A. Certified copy of the order sheet dated 03.04.2020 and 04.03.2020.
Annexure B. Xerox copy of the letter dated 27.01.2020 as stated above.

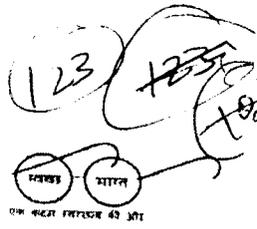
Yours faithfully

Project Officer
Pichri OCP

~~Project Officer~~
Pichri OCP



सेंट्रल कोलफील्ड्स लिमिटेड
(भारत सरकार का एक उपक्रम)
CENTRAL COALFIELDS LIMITED
(Govt. of India Undertaking)
A Hindustani Coal-1 Company



Office of the Project Officer, Pichri OCP
P.O.- Phusro, Distt – Bokaro

Ref. No.- PO/Pichri/2020-21/111

Dated:- 20.10.2020

To,
The Member Secretary
Jharkhand State Pollution Control Board
TA Division Building,
HEC, Dhurwa, Ranchi – 834004.

Sub: Reply in respect of order passed by JSPCB, Ranchi, vide Ref. No. B-1589 Ranchi, dated 13.10.2020 addressed to Pichri Open cast Project.

Dear Sir,

We are in the receipt your letter No. vide Ref. No. B-1589 Ranchi, dated 13.10.2020 by Member Secretary JSPCB, Ranchi addressed to Pichri Open Cast Project.

It is worth stating that the management of Pichri OCP has filled an appeal under u/s 28 (1) of the Water(Prevention and Control of Pollution)Act,1974 and Section 31 (1) of the Air (Prevention and Control of Pollution) Act,1981 before the Board of Revenue, Jharkhand which has been registered as appeal Case No. 05/2020 (The Project Officer, Pichri Open Cast Project V/s Jharkhand State Pollution Control Board).

Appeal Case No. 05/2020 was taken for hearing on 04.03.2020, by the Board of revenue and after hearing the parties, the learned board was pleased to admit the appeal and directed JSPCB to file its reply/Counter affidavit and next date was fixed on 03.04.2020.

However JSPCB has not filled the counter affidavit as directed by the Board of Revenue. Case was again listed on 03.04.2020, however due to COVID-19 pandemic; Case was adjourned till further orders.

Certified copy of the order dated 03.04.2020 and 04.03.2020 passed in appeal case No.5/2020 is marked as (Annexure-A).

We would also like to state that from perusal of the order dated 23.09.2020 passed by Hon'ble National Green Tribunal in O. A. No 164/2019, it is gathered that the JSPCB has submitted before the Hon'ble NGT that the pichri OCP has asked 45 days time for making payment of interim Environmental Compensation of amount of INR One Crore, which is factually not correct. As a matter of fact by letter No. PO (Pichri)/141 dated 27.01.2020, the Project officer had stated that "The proposal for payment of penalty is under scrutiny at competent level, which may take some time for finalization. It is requested to you for giving some time (approx 45 days) for the same."

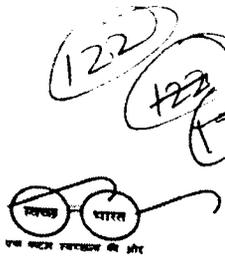
Xerox copy is marked as

(Annexure-B).

RP
Badri P
20.10.2020



सेंट्रल कोलफील्ड्स लिमिटेड
(भारत सरकार का एक उपक्रम)
CENTRAL COALFIELDS LIMITED
(Govt. of India Undertaking)
A Miniratim Cat-1 Company

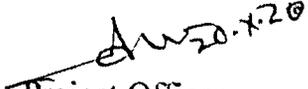


In view of above facts it is most respectfully prayed, that as the appeal Case No. 5/2020 is pending/subjudice before the learned Board of Revenue, no coercive action be taken against the management till the disposal of the appeal being appeal Case No. 5/2020.

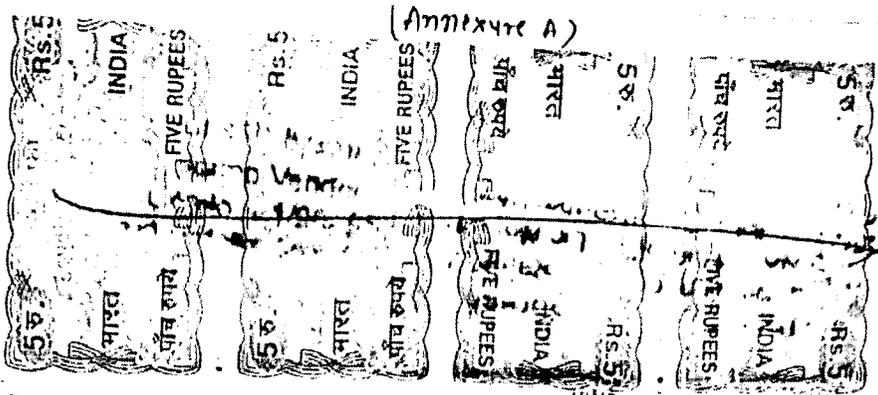
Thanking you

Encl: Annexure A. Certified copy of the order sheet dated 04.03.2020 and 03.04.2020.
Annexure B. Xerox copy of the letter dated 27.01.2020 as stated above.

Yours faithfully


Project Officer
Pichri OCP

Project Officer
Pichri OCP



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Date of application for the copy	Date filed for meeting the requisite number of stamps and folios	Date on which the copy requisite stamps and folios	Date on which the copy was ready for delivery	Date of making over the copy to the application
19.10.2020	19.10.2020	19.10.2020	19.10.2020	20.10.2020

Folio out of Stock

**IN THE COURT OF MEMBER
BOARD OF REVENUE, JHARKHAND**

Schedule XIV- Form No. 562 The Project Officer, Pichri Open Cast Project—Pet.
v/s

Jharkhand State Pollution Control Board -----OP.

ORDER SHEET (Certified Copy)

(SEE RULE 129 OF THE RECORD MANUAL, 1941)

Order Sheet, dated:- 4.3.2020 & 3.4.2020

District:- Bokaro, Case No.- 05/2020

Nature of the case:- Appeal

Sl. No. and date of order	Order and signature of officer	Note of action taken on order with date
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1.	2.	3.
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4/3/2020 Heard both sides. The appeal though not directly against an order granting/declining CTO is linked to the conditions of the CTO that was granted. This court is inclined to admit the matter after condoning the delay in filing the appeal. Put up 3/4/2020.JSPCB to file reply before that date. Spl GP appears for the State.

Sd/-

Sd/-

Sd/-

PCCF
Jharkhand

Secretary
Industry Department,
Jharkhand

Member
Board of Revenue,
Jharkhand

3/4/2020 Due to COVID-19 pandemic, this court is adjourned till further order. Put up this case after the direction of the court.

Sd/-

Under Secretary
Board of Revenue, Jharkhand.

Typed by COM.OP.

Compared by

Total No. of Words- 184
(One hundred eighty four)



अभिप्रेतमाणि अस्वी प्रतिनिधि

[Signature]
अवर सचिव 19.10.2020
विधि शाखा
राजस्व परषद, झारखण्ड, रांची

(Annexure B)



Coal India Limited
A Maharatna Company
www.coalindia.in

Central coalfields Limited
OFFICE OF THE PROJECT OFFICER,
PICHRI OCP, DHORI AREA
P.O.:- DHORI, DISTT. :- BOKARO
Email Id :- projectofficer.andocem@gmail.com

Ref. No. :- PO(Pichri)/141

Date: 27.01.2020

To,

The Member Secretary
JSPCB,Ranchi

Sub:- Appeal in respect of your Memo No. B-92 , Ranchi Dtd. 16.01.2020

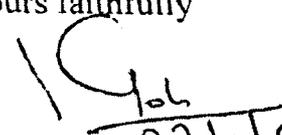
Dear Sir,

With reference to above, this is to humbly requested that the proposal for payment of penalty is under scrutiny at competent level, which may take some time for finalization.

It is requested to you for giving sometime (approx 45 days) for the same.

Thanking you Sir

Yours faithfully


(Laxmikanta Mohapatra)

Project Officer

Pichri OCP

Dhori Area

CCL